

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-SM

COURT – IV

Excise Appeal No. E/51631/2018 [SM]

[Arising out of Order-in-Appeal No. 82(RK)CE/JPR/2017-18 dated 28.03.2018 passed by the Commissioner(Appeals), Central Excise & C.G.S.T., Jaipur]

Jagdamba TMT Mills Ltd

...Appellant

Vs.

C.C.E., Jaipur –I

...Respondent

Present for the Appellant : None

Present for the Respondent: Mr. K. Poddar, DR

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 24.01.2019

FINAL ORDER No. 50105/2019

PER: RACHNA GUPTA

None was present for the appellant.

2. Perusal of Order shows that earlier also there have been requests for adjournments due to the unavailability of the counsel. Perusal is sufficient to hold that the appellant is not interested in getting the appeal pursued. Accordingly, appeal is hereby dismissed in default.

[Dictated and pronounced in the open Court]

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

D.J.